

MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING No. 01/07-08 HELD ON 24-05-2007 AT 3.30 PM UNDER THE CHAIRMANSHIP OF SHRI B.S. MEENA, DGFT.

PRC Meeting was held under the Chairmanship of DGFT, and list of officers present in the meeting is given in **Annexure –I**.

2. Individual cases taken up for discussion and following decision were taken. Decisions are elaborated in **Annexure –II**.

Case No.	Name of the firm	File Number	Subject / Request	Decision taken
1.	M/s.Uppal Properties (P)Ltd.	01/36/218/20/AM07/EPCG.I	Relaxation from the requirement of Homologation certificate for cars imported under EPCG scheme and release of BG by customs	Recommended to be put up to C&IM for approval.
2.	M/s. Exemplar Spindle Mfg. Co. Pvt.Ltd., Mumbai	01/80/162/474/AM07/DES.I	Revalidation of advance licence No.0310243312 dated 22.12.2003	Approved subject to 2% composition fee.
3.	M/s. Exemplar Spindle Mfg. Co. Pvt.Ltd., Mumbai	01/80/162/475/AM07/DES.I	Revalidation of advance licence No.0310242659 dated 18.12.2003	Approved subject to 2% composition fee.
4.	M/s. Ole Fine Organics Ltd., Mumbai	01/83/50/1221/AM03/DES.IV	Revalidation of licence No.0310180605 dated 27.01.2003	Approved subject to 2% composition fee.
5.	M/s. Ole Fine Organics Ltd., Mumbai	01/83/162/792/AM06/DES.IV	Revalidation of licence No.0310180036 dated 23.10.2003	Approved subject to 2% composition fee.
6.	M/s. Aurbindo Pharma Pvt. Ltd.,Hyderabad	01/87/162/323/AM07/DES.VIII	Extension in EOP under Advance Licence No.0910013320 dated 11.03.2003	Rejected
7.	M/s. Aurbindo Pharma Pvt. Ltd.,Hyderabad	01/87/162/324/AM07/DES.VIII	Extension in EOP under Advance Licence No.0910015641 dated 3.9.2003	Rejected

8A.	M/s.Essar Investments Ltd., Mumbai	01/53/8/58/E-5/AM05/ILS	Permission for disposal of one used imported Bell helicopter 1997 Model Marking Registration No.VT-YAY	Further details sought.
8B.	M/s. Essar Steel Ltd., Mumbai	01/53/8/60/E-5/AM06/ILS	Permission for disposal of one used imported King Air B 200 Aircraft 2001 Model Marking VT-YUD	Further details sought.
9.	M/s. Jindal Steel & Power Ltd., New Delhi	01/53/8/333/J-23/AM06/ILS	Permission for conversion of category of aircraft from private to Passenger	Rationale to be clarified.
10.	M/s. Vital Health Care	01/82/50/44/AM03/DES-III	Waiver of 2% composition fee against revalidation of Advance Licence No.0310175477 dated 31.12.2003	Approved ex-post-facto.
11.	M/s. Indian Steel & Allied Product, Chennai	01/80/162/737/AM07/DES.I	Revalidation of Advance Licence No.0410053798 dated 01.03.2004	Deferred.
12.	M/s. Rational Art & Press Pvt. Ltd., Mumbai	01/93/180/053/AM.07/PC.I (B)	Relaxation of Policy Provision for waiver of the Type Approval Certificate for the import of Toyota vehicle Land Cruiser Cygnus V8 Car from Japan	Rejected as per DHI.

13.	M/s. GMR Industries Ltd., Bangalore	01/53/8/350/G-34/AM06/ILS	Permission for conversion of category of aircraft from Private to Passenger (Public Category).	Rationale to be clarified.
14.	M/s. Focus Energy Ltd., New Delhi	01/93/180/010/AM.07/PC.I (B)	Relaxation in Provisions of Para 2(II) of Import Licensing Notes to Chapter 87 of ITC(HS) for the clearance of 5 Nos of Seismic Vibrators for oil exploration	Approved.
15.	M/s National Centre for Cell Science, Pune	Pt.01/53/162/1370/AM07/N-38/ILS	Request for grant of revalidation of Import Licence No.3150000152 dated 08.06.2004 for further six months i.e., upto 30.06.2007	Approved.
16.	M/s. Armour Polymers Ltd., Mumbai	01/87/162/641/AM06/DES.VIII	Revalidation of 8 advance licences	Approved.
17.	M/s. National Leather Cloth	01/87/162/507/AM05/DES.VIII	Grant of extension in EOP under 12 Advance Licenses issued during the year AM 1997-98 for a period of 12 months without payment of composition fee	Approved.
18.	M/s. Sirocco Pressings Pvt. Ltd.	01/92/180/10/AM07/PC.II	Relaxation of time period for applying for refund of Terminal Excise (TED)	To be put up before DG for decision.

19.	M/s. Fine Organics Industries, Mumbai	01/83/162/791/AM06/DES.IV	Revalidation of Licence No.0310202251 dated 19.05.2003	Approved subject to 2% composition fee.
20.	M/s. Mauria Udyog Ltd.	01/94/180/65 (pt.B)/AM06/PC.I	Regarding endorsement of two names in BRC and issuance of DFCE under Target Plus Scheme	Approved ex-post-facto.
21.	M/s. MCC PTA(I) Corpn.Pvt.Ltd.	01/82/162/07/DES.III	Revalidation of Advance licences for 6 months beyond the original 30 months	Deferred.
22.	M/s. Spectra Fashions	01/84/162/784/AM07/DES.V	EOP extension against advance licence No.0210061758 dated 05.03.2004	Approved subject to 5% composition fee.
23.	M/s. Components & Equipments Ltd.	01/88/50/381/AM05/DES.VIII	Request for revalidation of 20 advance licences	Deferred.
24.	M/s.Yamuna Industries Ltd.	01/92/180/374/AM06/PCII	Request for extension of the period for adjustment of Advance DTA sale permission for another 6 months till March 2007	Deferred.
25.	M/s. Hindustan Aeronautics Ltd., Bangalore	01/80/162/750/AM07/DES.I	Request for grant of extension in EOP against advance licence No.0710025788 dated 8.12.2003	Approved subject to 5% composition fee.

Note: Wherever the cases have neither been approved nor rejected, such cases would come up with further details before PRC later on.

Meeting ended with thanks to Chair.

LIST OF OFFICERS PRESENT IN PRC MEETING HELD ON 24.5.2007 AT 3.30 PM

1. Shri B.S. Meena, DGFT - in the Chair
2. Dr Shyam Agarwal, Addl.DGFT
3. Dr Maya D. Kem, Addl.DGFT
4. Shri S. K. Prasad, Addl.DGFT
5. Smt Sangita Singh, Jt DGFT
6. Shri S. K. Samal, Jt.DGFT
7. Shri A.K. Singh, Jt.DGFT
8. Shri Anil Agarwal, Jt.DGFT
9. Shri O.P. Hisaria, Jt.DGFT
10. Shri Tapan Mazumder, Jt. DGFT
11. Shri M. K. Parimoo, Jt. DGFT
12. Shri S.N. Dubey, Dy. DGFT

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ANNEXURE—II

Details of decision taken against individual cases:

Case No.1: Uppal Properties (P) Ltd.

F. No. 01/36/218/20/AM07/EPCG.I

Meeting No: 1/08 Date: 24-5-07

Subject Relaxation from the requirement of Homologation certificate for cars imported under EPCG Scheme and release of Bank

Guarantee by customs.

Committee observed that policy as on date, provides exemption from homologation criterion in respect of imported cars with Engine capacity of 3000 CC (Petrol) and CIF value of US\$ 40,000 or more. The case has come up before the committee for relaxation as imports have taken place before this provision of exemption was put in place. Committee further noted that RA has already issued EODC. It was therefore decided to examine the matter on file for seeking C&IM's approval. This is subject to production of type approval certificate by the applicant from the country of manufacture.

Case No.2: Exemplar Nihon Spindle Mfg. Co. Pvt. Ltd., Mumbai

F. No.01/80/162/474/AM07/DES.I

Meeting No: 1/08 Date: 24-5-07

Subject Revalidation of advance licence No.0310243312 dated
22.12.2003.

Committee observed that the Regional Authority is empowered to allow revalidation with a total validity period of 30 months from the date of issue of licence /Authorisation. In the instant case, the licence is stated to have been issued in December 2003 which would mean that the 30 months period available to the applicant for utilizing the licence expired in June 2006. The Committee considered that the firm had applied in reasonable time frame for submission of request for revalidation. Moreover, taking into account the fact that the applicant had fulfilled the EO as detailed in the Agenda, "No Bond Certificate" has already been issued by RA, Mumbai and the licence could not be utilised because of firm being in DEL list, committee decided that a lenient view should be taken to enable the applicant to replenish the stocks. Taking these factors into consideration, it was decided in relaxation of the policy provision, to allow revalidation in the instant case for a period of 6 months and this 6 months period will commence from the date of endorsement to this effect, made on the licence. This will further be subject to the condition that

- (i) applicant pays the composition fee equivalent to 2% of the unutilized CIF value of the licence;
- (ii) applicant approaches the Regional Authority concerned within a period of 15 days from the date of issue of communication regarding decision of the PRC for seeking endorsement of revalidation.

Case No.3: Exemplar Nihon Spindle Mfg. Co. Pvt. Ltd., Mumbai

F. No.01/80/162/475/AM07/DES.I

Meeting No: 1/08 Date: 24-5-07

Subject Revalidation of advance licence No.0310242659 dated 18.12.2003.

Committee observed that the Regional Authority is empowered to allow revalidation with a total validity period of 30 months from the date of issue of licence/Authorisation. In the instant case the licence is stated to have been issued in December 2003 which would mean that the 30 months period available to the applicant for utilizing the licence expired in June 2006. The Committee considered that the firm had applied in reasonable time frame for submission of request for revalidation. Moreover, taking into account the fact that the applicant had fulfilled the EO as detailed in the Agenda, "No Bond Certificate" has already been issued by RA, Mumbai and since the licence could not be utilised because of firm being in DEL list, a lenient view should be taken to enable the applicant to replenish the stocks. Taking these factors into consideration, it was decided in relaxation of the policy provision, to allow revalidation in the instant case for a period of 6 months and this 6 months period will commence from the date of endorsement to this effect, made on the licence. This will further be subject to the condition that (i) the applicant pays the composition fee equivalent to 2% of the unutilized CIF value of the licence; (ii) the applicant approaches the Regional Authority concerned within a period of 15 days from the date of issue of communication regarding decision of the PRC for seeking endorsement of revalidation.

Case No.4: Ole Fine Organics Ltd., Mumbai

F. No.01/83/50/1221/AM03/DES.IV

Meeting No: 1/08 Date: 24-5-07

Subject Revalidation of advance licence No.0310180605 dated 27.01.2003

Committee noted from the agenda that EO had been fulfilled. Balance import item i.e. stearic acid could not be imported in time because of delay by ALC in amendment of the said item. Hence, Committee decided to revalidate the advance licence for six months from endorsement date subject to payment of 2% Composition fee of cif value of unutilized licence. The applicant would approach the Regional Authority concerned within a period of 15 days from the date of issue of communication regarding decision of the PRC for seeking endorsement of revalidation.

Case No.5: Ole Fine Organics Ltd., Mumbai

F. No.01/83/162/792/AM06/DES.IV

Meeting No: 1/08 Date: 24-5-07

Subject Revalidation of advance licence No.0310180036 dated 23.10.2003

Committee observed that the Regional Authority is empowered to allow revalidation with a total validity period of 30 months from the date of issue of licence/Authorisation. In the instant case the licence is stated to have been issued in October 2003 which would mean that the 30 months period available to the applicant for utilizing the licence expired in April 2006. The Committee considered that the firm had applied in reasonable time frame for submission of request for revalidation. Moreover, taking into account the fact that the applicant had fulfilled the EO as detailed in the Agenda, there was delay in issuance of EODC by RA Mumbai. A lenient view should be taken to enable the applicant to replenish the stocks. Taking these factors into consideration, it was decided in relaxation of the policy provision, to allow revalidation in the instant case for a period of 6 months and this 6 months period will commence from the date of endorsement to this effect, made on the licence. This will further be subject to the condition that (i) the applicant pays the composition fee equivalent to 2% of the unutilized CIF value of the licence; (ii) the applicant approaches the Regional Authority concerned within a period of 15 days from the date of issue of communication regarding decision of the PRC for seeking endorsement of revalidation.

Case No.6: Aurbindo Pharma Pvt. Ltd.,Hyderabad

F. No.01/87/162/323/AM07/DES.VIII

Meeting No: 1/08 Date: 24-5-07

Subject Extension in EOP under Advance Licence No.0910013320 dated
11.03.2003

Imports under advance licence scheme is subject to actual user condition. In this case, Committee observed that as per DRI Report, licensee had violated actual user conditions of advance licence by diverting finished product made out of imported input into domestic market prior to completion of exports. Accordingly, the Committee decided to reject the request for EOP extension.

Case No.7: Aurbindo Pharma Pvt. Ltd.,Hyderabad

F. No.01/87/162/324/AM07/DES.VIII

Meeting No: 1/08 Date: 24-5-07

Subject Extension in EOP under Advance Licence No.0910015641 dated
3.9.2003

Imports under advance licence scheme is subject to actual user condition. In this case, Committee observed that as per DRI Report, licensee had violated actual user conditions of advance licence by diverting finished product made out of imported input into domestic market prior to completion of exports. Accordingly, the Committee decided to reject the request for EOP extension.

Case No.8 A: Essar Investments Ltd., Mumbai

F. No.01/53/8/58/E-5/AM05/ILS

Meeting No: 1/08 Date: 24-5-07

Subject Permission for disposal of one used imported Bell helicopter
1997 Model Marking Registration No.VT-YAY

Committee noted that Essar Steel / Essar Investments have floated Futura Travels Ltd, another company. While permission for acquisition of one aircraft has already been accorded, here same Directors are desirous of selling off the existing aircraft although it was acquired only 2 years back.

Committee arrived at a conclusion that given actual user condition, the rationale for such changes need to be ascertained and clarified. Committee further noted that in their second application by Futura Travels, details of users have already been asked before permitting the request.

Case No.8 B: Essar Steel Ltd., Mumbai

F. No.01/53/8/60/E-5/AM06/ILS

Meeting No: 1/08 Date: 24-5-07

Subject Permission for disposal of one used imported King Air B 200
Aircraft 2001 Model Registration Marking VT-YUD

It was noted that Essar Steel / Essar Investments have floated Futura Travels Ltd, another company. While permission for acquisition of one aircraft has already been accorded, here same Directors are desirous of selling off the existing aircraft although it was acquired only 2 years back.

Committee arrived at a conclusion that given actual user condition, the rationale for such changes need to be ascertained and clarified. Committee further noted that in their second application by Futura Travels, details of users have already been asked before permitting the request.

Case No.9: Jindal Steel & Power Ltd., New Delhi

F. No.01/53/8/333/J-23/AM06/ILS

Meeting No: 1/08 Date: 24-5-07

Subject Permission for conversion of category of aircraft from private to Passenger

Committee noted the request of the firm and decided that possibility of any other private aircraft owners and its impact needs to be assessed before this comes up for reconsideration for policy relaxation to convert the category of aircraft from Private to Passenger.

Case No.10: Vital Health Care

F. No.01/82/50/44/AM03/DES-III

Meeting No: 1/08 Date: 24-5-07

Subject Waiver of 2% composition fee against revalidation of Advance
Licence No.0310175477 dated 31.12.2003

Committee noted that earlier GRC decided on 17-7-2006 in favour of applicant based on change of Norms effected vide PN No. 58 dated 12-4-04. Committee observed the rationale of GRC decision and accordingly accorded ex-post-facto approval for waiver of composition fee against revalidation of the advance licence.

Case No.11: Indian Steel & Allied Product, Chennai

F. No.01/80/162/737/AM07/DES.I

Meeting No: 1/08 Date: 24-5-07

Subject Revalidation of Advance Licence No.0410053798 dated
01.03.2004

Committee observed that the Regional Authority is empowered to allow revalidation with a total validity period of 30 months from the date of issue of licence /Authorisation. In the instant case the licence is stated to have been issued in March, 2004 which would mean that the 30 months period available to the applicant for utilizing the licence expired in September, 2006. The Committee considered that the firm had applied in reasonable time frame for submission of request for revalidation. Committee further observed the fact that the applicant had fulfilled the EO as detailed in the Agenda. However, it was observed that there was delay of 11 months in issuance of EODC by RA, Chennai. Therefore, Committee decided to defer the case for seeking satisfactory explanation of delay from RA, Chennai.

Case No.12: Rational Art & Press Pvt.Ltd., Mumbai

F. No.01/93/180/053/AM.07/PC.I (B)

Meeting No: 1/08 Date: 24-5-07

Subject Relaxation of Policy Provision for waiver of the Type Approval
Certificate for the import of Toyota vehicle Land Cruiser Cygnus
V8 Car

Committee noted that Department of Heavy Industry had disagreed with the firm's request to allow waiver from the type approval certificate. Accordingly the Committee decided to reject the request of the firm.

Case No.13: GMR Industries Ltd., Bangalore

F. No.01/53/8/350/G-34/AM06/ILS

Meeting No: 1/08 Date: 24-5-07

Subject Permission for conversion of category of aircraft from Private to
Passenger (Public Category).

Committee noted the request of the firm and decided that possibility of any other private aircraft owners and its impact needs to be assessed before this comes up for reconsideration for policy relaxation to convert the category of aircraft from Private to Passenger. Accordingly the matter was deferred.

Case No.14: Focus Energy Ltd., New Delhi

F. No.01/93/180/010/AM.07/PC.I (B)

Meeting No: 1/08 Date: 24-5-07

Subject Relaxation in Provisions of Para 2(II) of Import Licensing Notes to
Chapter 87 of ITC(HS) for clearance of 5 Seismic Vibrators required
for seismic survey to explore existence of Oil / Gas in Block RJ-
ONN-2003/02 in Jaisalmer District, Rajasthan.

Committee noted that in this case, the Department of Heavy Industry have recommended for relaxation of the policy provision. Committee further noted that in this case, Seismic Vibrators would be mounted on Motor Vehicle. Accordingly, relaxation of Licensing

Notes (subject to condition that Vibrators mounted on vehicle would be used for stated purpose and same should be re-exported after project completion) was recommended by the Committee.

Case No.15: National Centre for Cell Science, Pune

F. No.01/53/162/1370/AM07/N-38/ILS

Meeting No: 1/08 Date: 24-5-07

Subject Request for grant of revalidation of Import Licence No.3150000152 dated 08.06.2004 for six months upto 30.06.2007 beyond the original validity of 30 months.

Committee noted that the Institute could not import the balance quantity of Mice / Rats in time, which was required for R & D purpose. Committee note that there is no harm in allowing revalidation of the import licence in the present case being for R&D purpose and accordingly decided to allow revalidation for 6 months for import of balance Nos. of Live Mice / Rats for research purpose.

Case No.16: Armour Polymers Ltd., Mumbai

F. No.01/87/162/641/AM06/DES.VIII

Meeting No: 1/08 Date: 24-5-07

Subject Revalidation of 8 advance licences

Committee noted that GRC had recommended for revalidation of 8 advance licences pertaining to the period 1995-2001. It was also noted that PRC referred back on 22-11-06 to GRC for reconsideration of its earlier decision. Subsequently GRC had communicated that C&IM had approved for revalidation of these licences. Accordingly, the Committee decided that revalidation may be done with the approval of DG on file.

Case No.17: National Leather Cloth Manufacturing Company, Mumbai

F. No.01/87/162/507/AM05/DES.VIII

Meeting No: 1/08 Date: 24-5-07

Subject Grant of extension in EOP under 12 Advance Licenses issued during the year AM 1997-98 for a period of 12 months without payment of

composition fee

Committee noted that GRC had recommended for extension of EOP for 12 advance licences pertaining to 1997–1998. PRC referred back the matter to GRC on 22-11-06 with its reservation on the GRC decision for reconsideration. Subsequently, GRC communicated that EOP extension had the approval of C&IM. Accordingly, Committee decided to allow EOP extension with the approval of DG on file.

Case No.18: M/s. Sirocco Pressings Pvt. Ltd.

F. No.01/92/180/10/AM07/PC.II

Meeting No: 1/08 Date: 24-5-07

Subject Relaxation of time period for applying for refund of Terminal
Excise (TED) (Para 9.3. of Handbook)

Committee noted that details of the value of pending TED Refund along with other details were not available in the Agenda. So, to arrive at a final decision, it was decided that Quantum of refund involved along with relevant dates would be required. Accordingly, it was decided that the matter might be put up to D.G. in file with full details by the concerned Division for taking a final decision.

Case No.19: M/s. Fine Organics Industries, Mumbai

F. No.01/83/162/791/AM06/DES.IV

Meeting No: 1/08 Date: 24-5-07

Subject Revalidation of Licence No.0310202251 dated 19.05.2003

Committee observed that the Regional Authority is empowered to allow revalidation with a total validity period of 30 months from the date of issue of licence/Authorisation. In the instant case the licence is stated to have been issued in May 2003, which would mean that the 30 months period available to the applicant for utilizing the licence expired in November, 2005. The Committee observed that the firm applied for EODC to RA Mumbai on 30-9-05 but the EODC was issued by RA only on 16-11-05, after a delay of 30 days excluding the processing time. The Committee further considered that the firm had applied in reasonable time frame for submission of request for revalidation to DGFT Hqrs. Moreover, taking into account the fact that the applicant had fulfilled the EO as detailed in the Agenda and there was delay of one month in issuance of EODC by RA Mumbai, a lenient view should be taken to enable the applicant to replenish the stocks. Taking these factors into consideration, it was decided in relaxation of the policy provision, to allow revalidation in the instant

case for a period of 6 months and this 6 months period will commence from the date of endorsement to this effect, made on the licence. This will further be subject to the condition that (i) the applicant pays the composition fee equivalent to 2% of the unutilized CIF value of the licence; (ii) the applicant approaches the Regional Authority concerned within a period of 15 days from the date of issue of communication regarding decision of the PRC for seeking endorsement of revalidation.

Case No.20: M/s Mauria Udyog Ltd.

F. No.01/94/180/65 (pt.B)/AM06/PC.I

Meeting No: 1/08 Date: 24-5-07

Subject DFCE benefit to applicant irrespective of fact that BRC contains name of M/s Flex Engineering Ltd. also – relaxation of condition of third party exports.

Committee observed that the matter was recommended by GRC earlier. It also noted that the applicant being assignee of contract and 97% of realisation was in favour of applicant with only 3% commission attributed to M/s Flex Engineering Ltd. Accordingly, Committee accorded ex-post-facto approval of the relaxation allowed to the firm.

Case No.21: M/s. MCC PTA(I) Corpn. Pvt. Ltd

F. No.01/82/162/07/DES.III

Meeting No: 1/08 Date: 24-5-07

Subject Revalidation of Advance licences beyond 30 months

Committee observed that the Regional Authority is empowered to allow revalidation with a total validity period of 30 months from the date of issue of licence/Authorisation. In the instant case, three advance licences are stated to have issued in May 2003, July 2003 and September, 2003, which would mean that the 30 months period available to the applicant for utilization of these licences expired in November 2005, January 2006 and March 2006 respectively. The applicant firm applied for revalidation beyond the original 18 months validity period to RA on 22-7-05, 16-9-05 and 15-9-05 respectively. RA could not revalidate the licence because of misplacement of documents. The Committee decided to defer the case for seeking satisfactory explanation from RA Kolkata.

Case No.22: M/s. Spectra Fashions

F. No.01/84/162/784/AM07/DES.V

Meeting No: 1/08 Date: 24-5-07

Subject EOP extension against advance licence No.0210061758 dated
05.03.2004

Committee observed that the Regional Authority is empowered to allow EOP extension with a total validity period of 30 months from the date of issue of licence/Authorisation. In the instant case the licence is stated to have been issued in March, 2004 which would mean that the 30 months period available to the applicant for fulfillment of E.O. expired in September, 2006. It was also noted from the Agenda that the applicant could not complete export obligation within EOP because of non-acceptance of consignment by foreign buyer. Accordingly, Committee decided to extend EOP for 6 months i.e. upto 5-3-2007, subject to payment of composition fee @ 5% for unutilized material (over and above 2% / 5% already payable for preceding 6 months).

Case No.23: M/s. Components & Equipments Ltd.

F. No.01/88/50/381/AM05/DES.VIII

Meeting No: 1/08 Date: 24-5-07

Subject Request for revalidation of the following 20 advance licences:

- | | |
|---------------------------------|---------------------------------|
| 1. 0410032476 dated 24.10.2002 | 11. 0410033598 dated 25.11.2002 |
| 2. 0410032602 dated 28.10.2002 | 12. 0410033442 dated 21.11.2002 |
| 3. 0410032601 dated 28.10.2002 | 13. 0410033539 dated 22.11.2002 |
| 4. 0410032668 dated 29.10.2002 | 14. 0410033518 dated 22.11.2002 |
| 5. 0410032876 dated 05.11.2002 | 15. 0410033908 dated 29.11.2002 |
| 6. 0410033206 dated 14.11.2002 | 16. 0410032874 dated 05.11.2002 |
| 7. 0410033205 dated 14.11.2002 | 17. 0410031867 dated 04.10.2002 |
| 8. 0410033051 dated 11.11.2002 | 18. 0410032058 dated 11.10.2002 |
| 9. 0410033052 dated 11.11.2002 | 19. 0410032252 dated 18.10.2002 |
| 10. 0410033252 dated 15.11.2002 | 20. 0410036063 dated 24.01.2003 |

Committee observed that the Regional Authority is empowered to allow revalidation with a total validity period of 30 months from the date of issue of licence /Authorisation. In the instant case, advance licences are stated to have been expired its validity of 30 months period available to the applicant for utilizing the licence. Though the Committee noted that for all these cases, the Committee decided that all these cases may be examined on file for the cause of delay. Accordingly, the case was deferred.

Case No.24: Yamuna Industries Ltd.

F. No.01/92/180/374/AM06/PCII

Meeting No: 1/08 Date: 24-5-07

Subject Request for extension of period for adjustment of Advance DTA
sale permission for another 6 months till March 2007.

The Committee noted that the officer dealing with the subject matter could not attend the meeting. So, it was decided to defer the case.

Case No.25: Hindustan Aeronautics Ltd., Bangalore

F. No.01/80/162/750/AM07/DES.I

Meeting No: 1/08 Date: 24-5-07

Subject Request for grant of extension in EOP against advance licence
No.0710025788 dated 8.12.2003

Committee observed that the Regional Authority is empowered to allow EOP extension with a total validity period of 30 months from the date of issue of licence /Authorisation. In the instant case the licence is stated to have been issued in December, 2003 which would mean that the 30 months period available to the applicant for utilizing the licence expired in June, 2006. Committee further noted that E.O could not be fulfilled in time due to technical problems faced in manufacture of export product i.e., High Precision Aluminium Forgings for Aircraft applications. Accordingly, the Committee decided to extend EOP for a period of six months subject to payment of 5% composition fee for unutilized material (over and above 2% / 5% already payable for preceding 6 months).